

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF JPT SECURITIES LIMITED

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This is a corrigendum to the Original Public Announcement ("PA") that appeared in this newspaper on Wednesday April 30, 2008 issued by **Saffron Capital Advisors Private Limited**, the Manager to the Offer, on behalf of **Awaita Properties Private Limited** (hereinafter referred to as '**Acquirer**' or '**Awaita**') in compliance with Regulations 10 & 12 of Chapter III of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto [SEBI (SAST) Regulations]. No other person/individual/entity is acting in concert with the Acquirer for the purposes of this Offer. This is not a competitive bid.

The Shareholders of the Target Company are requested to note the following amendments with respect to the PA:

1. Approval from RBI

Manager to the Offer, vide their letter dated May 07, 2008 have filed an application with RBI for approval to the Acquirer to acquire equity shares of JPT Securities Limited (JPT) through Open Offer from the eligible non resident shareholders. RBI vide their letter no. FE.COD.FID.29585/10.21.047(49)/2007-08 dated June 12, 2008, have informed the manager to be guided by A.P. (DIR Series) Circular No. 16, dated October 04, 2004, which grants general permission for transfer of shares by a person resident outside India to a person resident in India.

2. Original and Revised Activity Schedule

Activities	Original Schedule	Revised Schedule
Date of Public Announcement	Wednesday, April 30, 2008	Wednesday, April 30, 2008
Specified Date (for the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	Friday, May 16, 2008	Friday, May 16, 2008
Last date for a competitive bid, if any	Wednesday, May 21, 2008	Wednesday, May 21, 2008
Date by which Letter of Offer will be dispatched to shareholders of JPT	Thursday, June 12, 2008	Tuesday, July 01, 2008
Date of opening of the Offer	Thursday, June 19, 2008	Wednesday, July 09, 2008
Last date for Revising the Offer Price / Offer size	Thursday, June 26, 2008	Friday, July 18, 2008
Last date for withdrawal of tendered application by the Shareholders of JPT	Wednesday, July 02, 2008	Wednesday, July 23, 2008
Date of Closing of the Offer	Tuesday, July 08, 2008	Monday, July 28, 2008
Date of communicating acceptance/ rejection and payment of consideration for accepted Shares and / or return of Share/ Share Certificates for applications rejected.	Tuesday, July 22, 2008	Wednesday, August 06, 2008

3. Financial Arrangements

The Offer will be implemented by the Acquirer through realization of Loans and Advances by the Acquirer.

Sr. No	Requirement of Funds	Amount (Rs. Lacs)
1	Purchase of shares by way of SPA, through block deal	581.57
2	Obligation under open offer (6,01,200 shares @ Rs. 32.50 per share)	195.39
	Total funds required	776.96

The above acquisition will be funded from realization of loans and advances outstanding in the books of Awaita Properties Private Limited as on December 31, 2007, which is, Rs. 1,497.61 lacs.

All other terms and conditions of the offer remain unchanged. The Acquirer accepts full responsibility for the information contained in this corrigendum Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

This Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by: Manager to the Offer SAFFRON CAPITAL ADVISORS PRIVATE LIMITED



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On behalf of the Board of Directors of the Acquirer Awaita Properties Private Limited

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